

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 16/73(4)/Chd/2017

Anjali Gupta

...Petitioner.

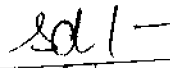
Versus

M/s Hind Motors Ltd. & Ors.

...Respondents.

Present: Mr. Alok Kumar Jain, Advocate for petitioner.
Mr. Yash Pal Gupta, Advocate for respondent-company.

Notice of motion to the respondents. Mr. Yash Pal Gupta, Advocate for respondent-company has filed Memo of Appearance and accepts notice to file reply on behalf of the respondents. The Power of Attorney along with the resolution of the Company be filed by the next date. Copy of the petition be supplied to the learned counsel for respondents during course of the day. List the matter on 26.04.2017. Reply be filed at least one week before the next date with copy advance to the counsel for petitioner.



(Justice R P Nagrath)
Member (Judicial)



(Deepa Krishan)
Member(Technical)


April 06, 2017
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